

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1635/2018

(Arising out of impugned final judgment and order dated 16-11-2017 in CRLA No. 1168/1986 passed by the High Court of Judicature at Allahabad)

LALLA BHAIYA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

Date : 04-02-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Bharat Singh, Adv.
 Mr. Umesh Prasad, Adv.
 Mr. Amit Pawan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner is permitted to serve a copy of the special leave petition upon the Standing Counsel appearing for the State of Uttar Pradesh within a week.

List the matter after one week on a non-miscellaneous day.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER